

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/724(KB)2020
IA(I.B.C)/335(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH MAY 2024

IN THE MATTER OF	ISERVE SOLUTIONS & SERVICES PVT. LTD. VS CAPITAL ELECTRONICS AND APPLIANCES LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Tanvi Luhariwala, Adv.] For Erstwhile Resolution Professional

Mr. Rasik Singhanian, Adv.] Resolution Professional

Mr. Subrata Ghosh, Liquidator

Mr. Shaunak Mitra, Adv.] For Suspended Board of Director

Mr. Arun Kumar Mishra, Adv.

Mr. Diptomoy Talukder, Adv.

ORDER

1. Ld. Counsels for Erstwhile Resolution Professional/Resolution Professional/suspended Board of Director present.

2. **IA(I.B.C)/335(KB)2024**

a) Mr. Subrata Ghosh, the Liquidator appointed in this matter submits that he will not be able to act as liquidator due to his personal reasons. He thus, wants a substitution in this matter. Therefore, we hereby appoint **Mr. Swapnil Jain** having **Reg. No. IBBI/IPA-001/IP-P-02498/2021-2022/13872**, **e-mail ID: swapniljain88@gmail.com** replacing Mr. Subrata Ghosh having Reg. No. IBBI/IPA-003/IPA-ICAI-373/2021-2022/13799, e-mail ID: subhomusic@gmail.com to liquidate in this matter.

- b) In view of the fact, he brought to our notice that no payment has been made to the erstwhile Resolution Professional.
- c) This Bench direct the CoC to see payments of the Resolution Professional are cleared within a period of four weeks.
- d) This Bench direct the erstwhile Liquidator to place the claim before CoC in regard to his unpaid fees so that the same be cleared within four weeks.
- e) Since the pleadings are over, post this matter for further argument on **10.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)